

Court No. - 10

Case :- MATTERS UNDER ARTICLE 227 No. - 3341 of 2017

Petitioner :- Anjuman Intazamia Masazid Varanasi

Respondent :- Ist A.D.J. Varanasi And Others

Counsel for Petitioner :- A.P.Sahai,A.K.

Rai,D.K.Singh,G.K.Singh,M.A. Qadeer,S.I.Siddiqui,Syed

Ahmed Faizan,Tahira Kazmi,V.K. Singh,Vishnu Kumar Singh

Counsel for Respondent :- C.S.C.,A.P.Srivastava,Ajay Kumar

Singh,Ashish Kr.Singh,Bakhteyar Yusuf,Prabhash

Pandey,R.S.Maurya,Rakesh Kumar

Singh,V.K.S.Chaudhary,Vineet San

Hon'ble Prakash Padia,J.

Order on the Impeadment Application No.4 of 2021

Heard Sri H.S. Jain, Advocate along with Sri Prabhash Pandey and Pankaj Kumar learned counsel for the applicants.

I have heard learned counsel for the applicants at length.

Judgement reserved.

Order on the Petition

Heard Sri S.F.A. Naqvi, learned Senior Counsel assisted by Sri Syed Ahmad Faizan Advocate, Punit Gupta, Rahees Ansari, Akhlaq Ahmad, Zaheer Asgar, Ms. Poorva Agarwal, Ms. Fatma Anjum learned counsel for the petitioners and Sri Ajay Kumar Singh, Sri Ashish Kumar Singh, Sri Vijay Shankar Rastogi, Sunil Kumar Rastogi, Chandra Shekhar Seth Tejas Singh, Tarun Tripathi, Amar Nath Tripathi and Sri Vineet Sankalp learned counsel for the respondents.

Heard learned counsel for the parties at length.

Judgement reserved.

Order Date :- 15.3.2021

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